

(c) whether Government's attention have been drawn towards reports/ complaints that many closed industries are getting subsidised coal and they are selling it in open market and earning huge profit, particularly in Maharashtra;

(d) if so, details thereof and Government's reaction thereto; and

(e) details of steps taken or proposed to be taken by Government to control the coal subsidy and its misuse?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) Ministry of Coal releases fund to coal companies under the scheme "Conservation and Safety and Infrastructure Development in Coal Mines" as payment against collection of cess (excise duty) on coal and coke for conservation and development related work including infrastructure development. This cess, a specific purpose levy under the Coal Mines (Conservation and Development) Act, 1975, has now been subsumed under Goods and Services Tax. Releases under the scheme are classified as "subsidies" in the budget of the Ministry for technical reasons. Fund release to coal industry under the central sector scheme of "Conservation and Safety and Infrastructure Development in Coal Mines" was ₹ 182.40 Crore in F.Y. 2018-19 in comparison to ₹ 499.50 crore in F.Y. 2017-18. Further, there is a budget provision of ₹135 crore in F.Y. 2019-20 under this scheme.

(c) No complaints of selling subsidised coal by closed industries in open market particularly in Maharastra has been received.

(d) and (e) Not applicable in view of above.

Illegal mining of coal

3204. SHRI RAKESH SINHA: Will the Minister of COAL be pleased to state:

(a) whether Government is aware of illegal coal mining in the coal belt;

(b) the number of cases of illegal mining which came to notice of Government and actions taken against them;

(c) the estimated loss due to illegal coal mining during the last five years;

(d) whether Government is aware of nexus between contractors and bureaucrats in the coal belt which encourages illegal mining and also theft from Government owned coal blocks; and

(e) whether Government will appoint a Committee or Commission to end such nexus and illegal mining?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (c) Illegal mining of coal is reported to be carried out mainly from abandoned mines, shallow coal seams, situated at remote/isolated places from the mines and are scattered over a large area. It is a Law and Order problem, which is a State subject, hence primarily falls under the domain of the State/District administration to take necessary deterrent action to stop/curb illegal mining of coal.

The Management of Coal India Limited and its subsidiary companies lodge FIR with local Thana to take necessary action. FIRs, lodged by Coal India Limited and its subsidiary in cases of illegal mining of coal during 2018-19 (State-wise), are given below:

State	Number of FIRs lodged in 2018-19
West Bengal	184
Jharkhand	71
Assam	8
TOTAL	263

It is not possible to specify the exact losses, incurred on account of illegal mining of coal. However, as per raids conducted by security personnel as well as joint raids with the Law and Order authorities of the concerned State Government, the approximate value of recovered coal during the last five years (State-wise) is given below:

State	Approx. Value (₹ Lakh)				
	2018-19	2017-18	2016-17	2015-16	2014-15
West Bengal	67.368	5.760	48.690	0.000	0.695
Jharkhand	8.560	10.538	13.930	5.560	1.550
Assam	0.000	1.550	0.000	0.000	0.000
TOTAL Coal India Ltd.	75.928	17.848	62.620	5.560	2.245

(d) There is no such report, received by the Government, of any of nexus between contractors and bureaucrats in the coal belt, which encourages illegal mining and also theft from Coal India Limited and its subsidiary companies.

(e) Does not arise in view of reply to parts (a) to (d) above.

Deaths related to coal mining

3205. SHRI BINOY VISWAM: Will the Minister of COAL be pleased to state:

- (a) number of workers' deaths reported at coal mines during the last five years;
- (b) the compensation given to families of the workers who lost their lives; and
- (c) the measures being taken to prevent such accidents in future at mining sites?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) Number of fatalities due to mine accidents in Coal India Ltd (CIL) and The Singareni Collieries Company Limited (SCCL) for last five years are as under:

Year	2015	2016	2017	2018	2019
CIL	38	61	37	43	34
SCCL	7	12	12	7	8

(b) Compensation have been paid to the dependent of the deceased employees of CIL and its subsidiaries and SCCL who were fatally injured in mining accidents, as per the Employee Compensation Act-1923 (amended up to 2017). Further, additional *ex-gratia* is also provided to the dependent of deceased workers, which has been revised to ₹ 15 (fifteen) Lakhs w.e.f. 07-11-2019.

Total amount of compensation paid in last 5 years as per the Employee Compensation Act-1923 (amended up to 2017) are given below:

Year	CIL (in ₹)	SCCL (in ₹)
2015	23189104	4799360
2016	43316160	7285680
2017	24521930	7389920
2018	30459977	7573227
2019	22324352	4932280